

**GOVERNMENT OF INDIA  
MINISTRY OF SCIENCE AND TECHNOLOGY  
DEPARTMENT OF SCIENTIFIC AND INDUSTRIAL RESEARCH  
LOK SABHA**

**UNSTARRED QUESTION NO. 1069  
(TO BE ANSWERED ON 08.02.2017)**

**TECHNO-COMMERCIAL EVALUATION**

**1069. SHRI RAJESH RANJAN:**

**Will the Minister of SCIENCE AND TECHNOLOGY be pleased to state:**

- (a) whether Council of Scientific and Industrial Research (CSIR) mandated techno-commercial evaluation before filing of patents in its laboratories are unable to ensure that marketable products are developed and if so, the details thereof;**
- (b) whether CSIR has formulated a new appraisal system of grading CSIR scientists and if so, the details thereof; and**
- (c) the shortcomings observed in the erstwhile internal review appraisal system prompting the introduction of a new appraisal system?**

**ANSWER**

**MINISTER OF STATE OF SCIENCE AND TECHNOLOGY AND EARTH SCIENCES**

**(SHRI Y.S. CHOWDARY)**

- (a) No, Madam. Techno-commercial evaluation is not carried out before filing a patent. However, prior art search is carried out by the Council of Scientific and Industrial Research (CSIR) mandatorily before filing a patent.**
- (b)&(c) Yes, Madam. In keeping pace with the changing times, CSIR periodically reviews the appraisal system of scientists to evaluate their performance. The appraisal system so developed covers the contemporary diverse activities of CSIR. Thus, the new appraisal system includes parameters such as (i) Technology Development; (ii) Knowledge Generation; (iii) Human Resource Development; (iv) Intellectual Property; (v) Economic Product; (vi) R&D Planning; (vii) Business Development; (viii) S&T Management; (ix) S&T Services; and (x) S&T Policy.**

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